NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

Company Appeal (AT) (CH)(Insolvency) No.08/2021

(Under Section 61 of the Insolvency and Bankruptcy Code 2016)

(Arising out of Order dated 18.12.2020 passed in Company Petition No.(IB) No.214/BB/2020 by National Company Law Tribunal, Bengqluru Bench ,Bengaluru.

In the matter of:

Shapoorji Pallonji and Co.Pvt.Ltd,

Regd.Off: 7th Floor, Surya Chambers,

No.124, HAL Airport Road,

Bengaluru 560 017.

Regd.Office:

70, Nagindas Master Road,

Fort, Mumbai MH 400 023.

Applicant/Operational Creditor

...Appellant

V

M/s Shore Dwellings Pvt.Ltd. (formerly known as Mantri Dwellings Pvt.Ltd. Mantri House, 41, Vittal Mallya Road, Bengaluru 560 001.

Respondent

Present:

For Appellant: M.s Anupama Hebbar, Advocate

M/s Deepika Murali, Advocate

For Respondent: Mr. M. S. Shyam Sundar, Sr. Advocate

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ORDER

(VIRTUAL MODE)

Although, on 01.03.2021, this 'Tribunal' had directed the 'Office of the Registry' to List the matter under the 'Caption' 'Admission after Notice' on 26.03.2021, the 'Office of the Registry' had issued notice through 'Speed Post' inadvertently specifying the hearing date on 26.04.2021 at 10.30 AM. As such, in all fairness,

reasonableness and equitability, the 'Office of the Registry' is directed to List the matter on 26.04.2021, to prevent an aberration of justice.

[Justice Venugopal M] Member (Judicial)

> [Kanthi Narahari] Member (Technical)

19.42021 KM